

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF SWAGRUHA INFRASTRUCTURE LIMITED (FORMERLY MEMORY POLYMERS LIMITED)

(Regd. Office: 6-2-30/B, 203, Empress Court, Lakadikapool, Khairatabad, Hyderabad - 500004.)

This Corrigendum to the Public Announcement and Detailed Public Statement ("**Corrigendum to PA and DPS**") is being issued by Birla Capital and Financial Services Limited (the "**Manager to the Offer**") on behalf of Mrs. Somaraju Lakshmi Kalyani (the "**Acquirer**") in respect of the Open Offer to the equity shareholders of SWAGRUHA INFRASTRUCTURE LIMITED (the "**Target Company**" or "**SIL**") pursuant to and in compliance with Regulation 3 (1) & 4 of the SEBI (SAST) Regulations, 2011 (the "**Regulations**"). This Corrigendum to PA and DPS should be read in conjunction with the original Public Announcement ("**PA**") filed with SEBI on May 10, 2012 (Thursday) and Detailed Public Statement ("**DPS**") appeared on May 17, 2012 (Thursday) in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Prajshakti (Telugu-Hyderabad Edition) and Navshakti (Marathi-Mumbai Edition).

The terms used in this Corrigendum to PA and DPS have the same meaning assigned to them in PA and DPS issued earlier, unless otherwise specified. The Equity Shareholders of the Target Company are requested to note following change:

Tentative Schedule of Activity:

Activity	As published		To be read as	
	Date	Day	Date	Day
Date of Public Announcement	May 10, 2012	Thursday	May 10, 2012	Thursday
Date of publication of Detailed Public Statement in the newspaper	May 17, 2012	Thursday	May 17, 2012	Thursday
Last date of filing LOO with SEBI, BSE (Stock Exchanges) & Target Company	May 24, 2012	Thursday	May 24, 2012	Thursday
Last date for a Competitive Offer	June 07, 2012	Thursday	June 07, 2012	Thursday
Last date of receipt of comments from SEBI	June 14, 2012	Thursday	June 14, 2012	Thursday
Identified Date*	June 19, 2012	Tuesday	June 19, 2012	Tuesday
Date by which the Letter of Offer will be dispatched to shareholders	June 25, 2012	Monday	June 25, 2012	Monday
Last date for upward revision of the Offer Price and/or Offer Size	July 27, 2012	Friday	June 27, 2012	Wednesday
Last date by which the Independent Committee of Board of Directors of the Target Company shall give its recommendations.	July 27, 2012	Friday	June 28, 2012	Thursday
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in the newspapers and sending the same to SEBI, BSE (Stock Exchanges) & Target Company	July 27, 2012	Friday	June 29, 2012	Friday
Date of commencement of tendering period	July 27, 2012	Friday	July 02, 2012	Monday
Date of closing of tendering period	July 27, 2012	Friday	July 13, 2012	Friday
Date by which acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or the share certificate(s)/demat delivery instruction for the rejected Shares will be dispatched/ issued.	July 27, 2012	Friday	July 27, 2012	Friday
Final report from Merchant Banker	August 3, 2012	Friday	August 3, 2012	Friday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in the Offer any time before the Closure of the Offer.

All the other terms and conditions remain unchanged.

The Acquirers accept full responsibility for the information contained in this Corrigendum to PA and DPS and also for the fulfillment of their obligations laid down in the Regulations.

A copy of this Corrigendum to PA and DPS will be available at SEBI website at www.sebi.gov.in.



Issued by Manager to the Offer on behalf of the Acquirers:

BIRLA CAPITAL AND FINANCIAL SERVICES LIMITED

SEBI Registration No.: INM000011567

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Contact Person: Ms. Mala Soneji

Date : May 17, 2012

Place : Mumbai